GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 6462

TO BE ANSWERED ON FRIDAY THE 6TH APRIL 2018/CHAITRA 16, 1940 (SAKA)

"Tax Evasion by some Animal Welfare Societies/Trusts"

6462. DR. J. JAYAVARDHAN, SHRI P. R. SUNDARAM, SHRI MOHITE PATIL VIJAYSINH SHANKARRAO, DR. HEENA VIJAYKUMAR GAVIT, SHRI DHANANJAY MAHADIK:

"Will the Minister of FINANCE be pleased to state:

- (a) the details of Delhi based animal welfare NGOs/Societies/Trusts/Voluntary Organisations (VOs) along with quantum of foreign donations received and pending Income Tax (IT) inquiries/complaints against them, year-wise since 2010;
- (b) the details of such registered entities granted exemption from IT on domestic and foreign donations since 2010;
- (c) whether such entities have enjoyed IT exemption despite concealing annual returns from the Registrar of Companies since the year 2008, if so, the details thereof;
- (d) whether such entities are permitted by IT rules to simultaneously operate commercial services alongside charitable operations to earn huge profits at highly exorbitant rates violating the social/charitable mandate of such entities and yet claim IT exemption, if so, the details of such entities engaged in charitable and commercial operations as on date; and
- (e) the steps taken/proposed to be taken by the IT department against such entities for tax evasion including auditing/scrutiny of such entities based on the complaint made or otherwise?"

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) to (e) The information is being collected and shall be laid on the table of the House.
